IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FOURTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 15712 OF 2024

Between:

M/s. TPL-SUCG Consortium, Mithona Towers - 1, 1-7-80 to 87 Prenderghast Road, Secunderabad - 500 003, Telangana, India. Represented by its authorized signatory Mr. Kiran Dattaram Surve S/o Mr. Dattaram Mahipat Surve, Aged about 51 years, R/o. Mumbai

...PETITIONER

AND

1. Union of India, rep. by its Secretary, Ministry of Finance, South block, New Delhi
2. Dy. Director of Income tax, Centralized Processing Centre (CPC), Income Tax Department, Bengaluru
3. National Faceless Assessment Centre (NFAC), Income Tax Department, New Delhi
4. Dy. Commissioner of Income tax, Circle 6(1), IT Towers, A. C. Guards Hyderabad 500 004

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly in the nature of Writ of Certiorari and Mandamus to. i. This Honourable Court be pleased to issue a Writ of Certiorari or a writ in the nature of Certiorari to call for the records of the Respondents issuing the impugned notice dated 14th December, 2022 and passing of the Impugned Order dated 15th December, 2023 and quash the same and further direct the Respondents to treat the return of income filed by the Petitioner on 29th July 2022 as valid and or to issue any other appropriate Writ or

Order as this Honourable Court may deem fit and proper to the facts and circumstances of the case and in the interest of justice and equity. ii. On in alternative, this Honourable Court may be pleased to issue a Writ of Mandamus or a writ in the nature of Mandamus directing the Respondents to pass an Assessment Order U/Sec. 144 r/w. Sect. 144B of the Act for Assessment Year 2022-23.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the impugned order dated 15th December 2023.

Counsel for the Petitioner : SRI DEEPAK CHOWDARY

Counsel for the Respondents: SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GEN. OF INDIA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.15712 of 2024

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Deepak Chowdary, learned counsel for the petitioner, submits that the writ petition has rendered infructuous and the petitioner be permitted to withdraw the same.

2. The prayer is allowed.

3. Accordingly, the writ petition is dismissed as withdrawn. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- L. LAKSHMI BABU
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI DEEPAK CHOWDARY, Advocate. [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
3. Two CD Copies.

BSK

BSR CHR

HIGH COURT

DATED:04/02/2025

ORDER

WP.No.15712 of 2024



DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

(5) CHR
14/2/25